

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.70544 of 2017

(Arising out of Order-in-Original No. 11/COMMR./GZB/2016-17 dated 29/03/2017 passed by Commissioner of Central Excise & Service Tax, Ghaziabad)

Commissioner of Central Excise,
(Ghaziabad)

.....Service provider

VERSUS

M/s Vibhor Vaibhav Infra Pvt. Ltd.
(R-9/242, Kavi Nagar, Ghaziabad)

....Respondent

APPEARANCE:

Shri Rajesh Chhibber, Advocate for the Service provider/Service Provider
Shri Pawan Kumar Singh, Superintendent Authorised Representative for the
Respondent/Revenue

CORAM: HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing : 05 July, 2019
Date of Decision : 05 July, 2019

This appeal is rejected. For order, see Final Order dated 05 July, 2019
in Service Tax Appeal No.70451 of 2017.

(Archana Wadhwa)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)